

**CENTRAL ELECTRICITY REGULATORY COMMISSION****(Legal Division)****Weekly Hearing Schedule for the month of January, 2019 (28.1.2019 to 1.2.2019 )**

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
31.1.2019 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	291/MP/2018	WCR	Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act 2003 and CERC Open Access Regulations 2008 and CERC Inter-State Transmission Regulation 2009, for Deviation Settlement Account. ( On admission )
	2.	292/MP/2018	GPL	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs. . ( On admission )
	3.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. . ( On admission )
	4.	294/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement ( On admission )
	5.	263/MP/2018	ENN-ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondents. ( On admission )
	6.	333/MP/2018	ECR	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3 A and 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited( On admission )
	7.	180/MP/2018	SEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 (b) Clause 3.11 read with Clause 4.5 of the MNRE Guidelines for implementation of Scheme for selection of 3000 MW Grid Connected Solar PV Power Projects under Phase-II, Batch-II, Tranch-I for State Specific Bundling Scheme read with (c) Article 11 (Force Majeure) and Article 16.3 (Dispute Resolution) of the Power Purchase Agreements dated 02.08.2016 executed between Solar Power Developers of Suzlon Energy Ltd. being (i) Aalok Solarfarms Ltd. (ii) Abha Solarfarms Ltd. (iii) Shreyas Solarfarms Ltd. and (iv) Heramba Renewables Ltd. with NTPC Limited ( On admission )
	8.	20/MP/2019	NHPC	Petition seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX ) and Power trading Company of India Limited. ( On admission )
	9.	7/MP/2019 alongwith I.A.No.10/2019	SESPL	Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to inter alia grant revised LTA to the

			Petitioner ( Interlocutory application for interim relief )( On admission)
10.	12/IA/2019 in Petition No.255/MP/2017	AP&NR	Interlocutory application seeking urgent order/reliefs
11.	237/MP/2017 alongwith I.A.No.11/2018	SEL	Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 111 and 116 of Central Electricity Regulatory Commission (Conduct of Business Regulations),1999 for seeking extension of time prescribed for implementation of the Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC. and for seeking relief to specific provisions of the aforementioned Order.
12.	284/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli respectively for compensation due to Changes in Law
13.	8/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.
14.	289/MP/2018	MBPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking payment of capacity charges and transmission charges as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014
15.	264/MP/2018	KSKMPL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 1.8..2018 for termination of the Transmission Services Agreement executed with the Petitioner
16.	319/RC/2018	POSOCO	Petition for automatic generation control implementation in India.
17.	250/RC/2018	MPPL	Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Private Limited to Kreate Energy (I) Private Limited under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.
18.	27/MP/2018 alongwith I.A.Nos.8,99/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Windfarms Developers Private Limited and Solar Energy Corporation of India Limited.
19.	19/MP/2018	TSPFPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated April 11, 2016 between the Parties.
20.	194/MP/2017	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements

Sd/-  
(T.D.Pant)  
Dy.Chief (Legal)  
29.1.2019